

ITEM NO.34

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 314/2022

MAHENDRA VISHWANATH KAWCHALE

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 119387/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 12-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Mahendra Vishwanath Kawchale
Petitioner-in-person

For Respondent(s)

UPON hearing the petitioner the Court made the following
O R D E R

Application seeking permission to appear and
argue in-person is allowed.

Issue notice, returnable on 30.09.2022.

Dasti, in addition, is permitted.

Copy of the petition may also be served upon
the office of the learned Solicitor General of
India.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
COURT MASTER

